



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**  
Srinagar, the 16<sup>th</sup> October, 2019

SRO:- 590 Whereas, on 19.03.2014 Police Station, Hajin received an information to the effect that some activists of Hurriyat conference namely 01 Mushtaq Ahmad Bhat @ Mushtaq Ul Islam S/o Gh. Qadir R/o Qashir Mohalla Batamaloo Srinagar 2. Ab. Hamid Parray @ Gadayee S/o Gh Nabi Parray R/o Syed Mohalla Hajin 3. Assadullah Parray S/o Ab Gani R/o Syed Mohalla Hajin 4. Showkat Ahmad Hajam @ Hakeem S/o Gh. Mohammad R/o Paribal Hajin 5. Mohammad Yasin Dar @ Attaie S/o Atta Mohammad R/o Ompora Budgam 6. Mehraj-ud-din Gojri S/o Gh. Mohammad R/o Bazar Hajin 7. Mohammad Yousuf Naqash S/o Gh. Mohammad R/o Safakadal Sringar are provoking the general public against sovereignty, integrity of nation by raising Anti-National slogans and pro-Pakistan slogan at Parray Mohalla Hajin, besides advocating the general public against participation in the Elections etc;and

2. Whereas, a case FIR No.26 of 2014 U/S 132 (A) of J&K Representation of People Act, 1957, 13 ULA(P) Act was registered at Police Station Hajin and investigation was taken up;and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie against the accused persons u/s 13 of the Unlawful Activities (Prevention) Act, 1967 and 132-B J&K Representation of People Act, 1957;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority

appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 01 Mushtaq Ahmad Bhat @ Mushtaq Ul Islam S/o Gh. Qadir R/o Qashir Mohalla Batamaloo Srinagar 2. Ab. Hamid Parray @ Gadayee S/o Gh Nabi Parray R/o Syed Mohalla Hajin 3. Assadullah Parray S/o Ab Gani R/o Syed Mohalla Hajin 4. Showkat Ahmad Hajam @ Hakeem S/o Gh. Mohammad R/o Paribal Hajin 5. Mohammad Yasin Dar @ Attaie S/o Atta Mohammad R/o Ompora Budgam 6. Mehraj-ud-din Gojri S/o Gh. Mohammad R/o Bazar Hajin 7. Mohammad Yousuf Naqash S/o Gh. Mohammad R/o Safakadal for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.26/2014 of P/S Hajin.

By order of Government of Jammu and Kashmir.

Sd/-

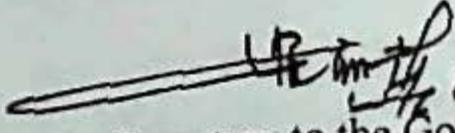
Principal Secretary to the Government  
Home Department

Dated: 16.10.2019

No. Home/Pros/91/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-04/S/2019/30229-31 dated 23/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department